

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 103/1997

with

OA 102/1997, 104/1997, OA 106/1997,

OA 111/1997 and OA 189/1997

(27)

New Delhi this the 15th day of January, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri Govindan S.Tampi, Member (A)

1. Shri Ram Lubhaya S/O
Shri Lahori Ram
2. Sh.Bhanna Ram S/O
Shri Dass
3. Sh.Kashmir Singh S/O
Shri Kapoor Singh
4. Sh.Inder Jit Arora, S/O
Sh.Mohan Lal Arora
5. Sh.Pawan Kumar Sharma S/O
Sh.Faqir Chand
6. Sh.Banarsi Das S/O
Shri Khushi Ram
7. Sh.Sunil Kohli S/O
Sh.Harnam Das

(All working under Chief Administrative
Office (Construction)

... Applicants

(None for the applicants)

Versus

- 1.Union of India through
General Manager, Northern Railway
Baroda House, New Delhi.
- 2.Chief Administrative Officer
(Construction), Kashmere Gate,
Delhi-6
- 3.Divisional Railway Manager,
Northern Railway, Ferozpur.

(By Advocate Sh.R.L.Dhawan)

... Respondents

OA 102/1997

Shri Raj Mohan Sharma S/O
Shri Brij Mohan Sharma
R/O C-4/12, Shakurbasti,
Delhi-110034.

(None for the applicant)

... Applicant

Versus

1. The Union of India, through
General Manager, Northern Railway
Baroda House, New Delhi-1

2. The Chief Administrative Officer
(Construction), Northern Railway,
Kashmere Gate, Delhi-6

3. The Divisional Railway Manager,
Northern Railway, Ambala.

.. Respondents

(By Advocate Shri R.L. Dhawan)

OA 104/1997

Shri Ved Raj S/O
Shri Kishori Lal
R/O Rly. Quarter No.B-389-C,
Ambala.

.. Applicant

(None for the applicant)

Versus

1. Union of India through the
General Manager, Northern Railway,
Baroda House, New Delhi-1

2. The Chief Administrative Officer
(Construction), Northern Railway,
Kashmere Gate, Delhi-6

3. The Divisional Railway Manager,
Northern Railway, Delhi.

.. Respondents

(By Advocate Sh.D.S. Jagotra, learned counsel
through proxy counsel Sh.R.L.Dhawan)

OA 106/1997

1. Sh.Amar Singh
S/O Shri Badhu Ram
R/O TR-16, Railway Colony,
Delhi Shahdara.

2. Shri Dalel Singh
S/O Sh.Gajraj Singh
R/O EC 6-A, Railway Colony,
Bhiwani.

.. Applicants

(None for the applicants)

Versus

1. Union of India through the General
Manager, Northern Railway
Baroda House, New Delhi-1

2. Chief Administrative Officer
(Construction) Northern Railway,
Kashmere Gate, Delhi-6

13

3. The Divisional Railway Manager
Northern Railway, Moradabad.

.. Respondents

(By Advocate Sh.D.S. Jagotra, learned
counsel through proxy counsel Shri
R.L.Dhawan)

OA 111/1997

(69)

Yesh Kumar Son of Sh.D.R. Verma
Resident of B-2B, Wazirpur Railway
Colony, Ashok Vihar, New Delhi-110082

.. Applicant

(None for the applicant)

Versus

1. The Union of India, through
the General Manager, Northern Railway
Baroda House, New Delhi-1
2. The Chief Administrative Officer,
(Construction), Northern Railway,
Kashmere Gate, Delhi-6
3. The Dy.CSTE Microwave (Maintenance)
New Exchange Building, DRM Office,
Northern Railway, New Delhi-1

.. Respondents

(By Advocate Sh.B.S. Jain, learned counsel
through proxy counsel Sh. R.L.Dhawan)

OA 189/1997

1. Sh.Janak Raj S/O Sh.Nand Lal
2. Sh.Suman Pal Singh S/O Sh.Charan Singh
3. Sh.Jai Pal S/O Sh.Budh Singh
4. Sh.Kanwal Pal S/O Sh.Ram Singh
5. Sh.Bakshish Singh S/O Sh.Gian Singh
6. Sh.Karan Singh S/O Sh.Anant Singh
7. Sh.Manohar Lal Kapoor S/O Sh.Achhu Ram
8. Sh.Jiwan Bhakat Rai S/O Sh.Khush Bhakat Rai
9. Sh.Pratipal Singh S/O Sh.Dhira Singh

(All working as MCC/Clerks under Chief
Administrative Officer(Const.), Northern
Railway, Kashmere Gate, Delhi-6

(None for the applicants)

.. Applicants

Versus

1. Union of India through the General
Manager, Northern Railway, Baroda House,
New Delhi-

13/6

2. The Chief Administrative Officer
(Construction), Northern Railway,
Kashmere Gate, Delhi-6

3. Divisional Railway Manager,
Northern Railway, New Delhi.

.. Respondents

(By Advocate Shri R.L.Dhawan)

(85)

O R D E R (ORAL)

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

None for the applicants even on the second call. In
the aforesaid cases, ^{the} issue has been dealt with by the
order dated 4.12.2000 of the Full Bench. Perhaps for that
reason, none has appeared for the applicants thereafter.
These cases have been listed at Serial No.2 in today's
cause list under the caption" Matters will be taken up
serially and no adjournment will be granted" It is
presumed that the applicants are no longer interested in
pursuing the matter.

2. In the above circumstances OA 102/1997, OA 104/1997,
OA 106/1997, OA 111/1997 and OA 189/1997 are dismissed as
no grievance further survives in view of the Full Bench
judgement of the Tribunal dated 4.12.2000. No costs.

Let a copy of this order be placed in OA 102/1997,
104/1997, OA 106/1997, OA 111/1997 and OA 189/1997.

(Govindan S.Tampi)
Member (A)

(Smt.Lakshmi Swaminathan)
Vice Chairman(J)

sk

Amulya
Court Officer
Central Administrative Tribunal
Prin. BENCH, New Delhi
Parikot House,
Copernicus Marg.
New Delhi 110004